Year	Requirement of funds made by State Government	Funds Allocated by the Ministry
1994-95	56.36	87.59
1995-96	252.89	109.84
1996-97	116.21	205.49
1997-98	267.62	276.71
1998-99	174.23	241.44
TOTAL	1626.438	1611.30

Amendment of Major Port Trust Act

- 2112. SHRI BRATIN SENGUPTA: Will the Minister of SUR FACE TRANSPORT be pleased to state:
- (a) whether Government are considering any proposal to amend the Major Port Trust Act; and
- (b) whether Government are interested in further amending the Act in order to invite private capital?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN): (a) and (b) Yes, Sir.

Fund required for Maintenance of Ports

- 2113. SHRI BRATIN SENGUPTA: Will the Minister of SUR FACE TRANSPORT be pleased to state:
- (a) the amount of capital which will be required for maintenance and running of the major ports of the country;
 - (b) whether Government have found out the capital for the same; and
 - (c) the time-frame fixed for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN): (a) to (c) Major Ports are not availing Budgetary support from the Government for maintenance and running of the Ports. However, the Calcutta Port Trust is reimbursed expenditure incurred by them on dredging for the maintenance of the Port.

Implementation of Recommendation of National Commission for SC/ST

- 2114. SHRI GOVINDRAM MIRI: Will the Minister of SUR FACE TRANSPORT be pleased to state:
- (a) whether directives given from time to time by the National Commission for SCs and STs and the recommendation made by the Mittal Committee for IRCC (Indian Road Construction Corporation) have been fully and faithfully complied with in respect of promotion cases of SCs and STs employees during the preceeding five years; and
 - (b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN): (a) and (b) All the communications received from National Commission for SC/ST from time to time have been duly replied by IRCC. The main recommendations of the Mittal Committee Report have been implemented as approved by the Board of Directors of IRCC on 18.12.97. Further the Board in its 139th meeting held on 18.12.97, in view of the Govt's proposal to close down the Corporation, had decided not to make any promotions till further orders. There have been no promotion in IRCC in the last five years except the promotion of three eligible SC/ST employees, through review DPC, in the categories where promotions were made in IRCC between 1991—93.

Repeal of Carriers Act of 1865

- 2115. SHRI RAMACHANDRAIAH RUMANDLA: Will the Minister of SURFACE TRANSPORT be pleased to state:
 - (a) whether the transporters have demanded to repeal Carriers Act of 1865;